

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1781 of 1993

Allahabad this the 12th day of April, 2002

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr.C.S. Chadha, Member(A)

Om Pal Singh, a/a 52 years, s/o Sri Raj Pal Singh,  
S.P.M., 24, Battallion, P.A.C., Moradabad.

Applicant

By Advocate Shri Anupam Shukla

Versus

1. Union of India through its Senior Superintendent Post Offices, Moradabad.
2. Post Master General, Bareilly.
3. Director, Postal Services, Bareilly.
4. Director, General, Department of Post, Dak Bhawan, New Delhi.

Respondents

By Advocate Km.Sadhna Srivastava

READER ( Oral )

By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

This O.A. has been filed challenging the order dated 19.10.92 by which the applicant was awarded punishment of withholding the increment for a period of 2 years without cumulative effect on conclusion of disciplinary proceedings. This order was challenged by filing the O.A.No.1576/92.



....pg.2/-

The O.A. was disposed of by the order dated 18.12.1992 by following directions;

"Thus considering the submission of the applicant's counsel, the applicant may prefer an appeal against the impugned order of punishment within a period of 30 days from today and the same be disposed of by the authority concern within a period of three months from the date of receipt of the said appeal

The O.A. accordingly disposed of with the directions at admission stage."

2. Against the order appeal could be filed before the Director, Postal Services Bareilly however, the applicant did not file any appeal before the respondent no.3, though he was given liberty for the same. He had filed the appeal before the President of India on 03.12.1992, a copy of the memo of appeal has been filed as annexure-3. By order dated 08.09.93, the applicant was advised by the Senior Superintendent of Post Offices, Moreadabad to file appeal before the Director, Postal Services, which has also been challenged in this O.A. The advise was given to the applicant with reference to the appeal addressed by him to the President of India.

3. In the facts and circumstances, in our opinion, the applicant is not entitled for any relief. On earlier occasion liberty was

:: 3 ::

given to him to file appeal before the appellate authority but he <sup>did</sup> ~~was~~ not abide by the same. The order of punishment is perfectly justified in the facts and circumstances of the case. The O.A. is accordingly dismissed. No order as to costs.

*Conwell*

Member (A)

*L. F.*

Vice Chairman

/M.M./